[श्री सुरेन्द्र मोहन]

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किसानों की इस लूट के खिलाफ सरकार को हिम्मत के साथ काम करना चाहिए, खास तौर से जो सरकारो मिलें हैं। सहकारी मिलें हैं, उन की जिम्मेदारी है, सरकार की जिम्मेदारी है कि कम से कम वहां वह इस वात में पहल करे।

REFERENCE TO THE REPORTED LOSS OF LIFE AND PROPERTY DUE TO FIOODS AT UDUPI

SHRI B. IBRAHIM (Karnataka): I wish to draw the attention of the House to the floods at Udupi in Karnataka. In the recent flash floods at Udupi, the loss on all accounts has been put at Rs. 1.24 crores. 18 persons have lost their lives and 347 houses have collapsed completely and another 367 houses have been partially damaged. About 64 heads of cattle were washed away. Two trawlers and 20 country boats were completely damaged. The Municipal P.W.D. and National Highway roads too sustained heavy damages in certain areas. Further, 5417 persons comprising 1018 families were affected.

The flash flood were mainly due to cloud burst in an area of 5 kilometres. On that fateful day, the rainfall recorded was 429 mm.

Since the State Government has already submitted a report to the Central Government, I request the Central Government, through you Sir, to send a study team immediately to assess the loss and further I request the Central Government to extend the financial aid forthwith in order to rehabilitate the flood victims at Udupi.

Thank you Sir.

RUFURENCE TO THE REPORTED DE-CLARATION OF ISRAEL'S CONSUL-AT BOMBAY AS PERSONA NON GRATA

DR. (SHRIMATI) NAJMA HEPTU-LLA (Maharashtra): Sir, I would like to congratulate the Government of India for taking a commendable step by declaring

the Israeli Consul persona non grata and asking him to quit our country within 48 hours. It was high time that an action was to be taken against the activities of the Consul of Israel. His remarks that the Government of India is afraid of Arabs is highly objectionable as the stand of our leaders like Mahatma Gandhi, Pandit Nehru and Shrimati Indira Gandhi has been very clear as regards the Palestinian issue. As early as in the 30s Mahatma Gandhi said that Palestine belongs to Palestinians as much as France belongs to the French and England belongs to the English people. Where in 30s was the question of Iraqi contracts or the labour contract in Saudi Arabia? Our leaders and our Party have always stood by the suppressed and the oppressed people anywhere in the world, whether it is Palestine or South Africa or Vietnam. Our people have stood by them. Another point of objection, Sir, is that he has tried to make the issue as a Muslim and Jewish while this is not the case. We are not against the Jews but we are against, the Zionist. He said that the Hindus do not oppose Israel which is a blatant lie. In the Question Hour itself today, one of my colleagues. Mrs. Monika Das has asked a question and congratulated the Government of India for its stand. Anybody who believes in the principle of co-existence and peaceful living as well as in Gandhism is never going to support the atrocities which Israel has committed in Lebanon and all through its existance in the occupied Palestine. At this Juncture, I will request the Government to close the Israeli Consultate for all the barbarous acts which have taken place in Lebanon and before in the occupied Palestine.

STATEMENT RE GOVERNMENT BUSINESS IN THE RAJYA SABHA DURING THE WEEK COMMENCING MONDAY THE 12TH JULY, 1982.

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THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP NATH RAI): With your permission, Sir. I rise to announce that Government Business in this House during the week commencing 12th . July, 1982 will consist of:

Joint Committee 206 Report

1. Consideration and passing of:

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(i) The Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill, 1982;

(ii) The Prevention of Cruelty to Animals (Amendment) Bill, 1982, as passed by Lok Sabha;

(iii) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1981;

(iv) The Navy (Amendment) Bill, 1982;

(v) The Mental Health Bill, 1981;

(vi) The Rubber (Amendment) Bill. 1982;

(vii) The Eyes (Authority for Use for Therapeutic Purposes) Bill, 1980, as passed by Lok Sabha;

(viii) The Ear Drums and Ear Bones (Authority for Use for Therapeutic Purposes) Bill, 1980, as passed by Lok Sabha;

(ix) The Payment of Wages (Amendment) Bill, 1982.

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श्वी उपसमापति : रामी तो उन्होंने गवर्नमेंट बिजनेस ही एनाउन्स किया है। जव शाम को विजनेस एडवाइजरी कमेटी की मीटिंग होगी तो उस में विचार होगा कि किस के लिए कितना समय दिया जाय। कि किस के लिए कितना समय दिया जाय। क्रिटिंग के लिए कितना समय दिया जाय। क्रिटिंग के लिए कितना समय दिया जाय। क्रिटिंग के लिए कितना समय दिया जाय। क्रिकि किस के लिए कितना समय दिया जाय। के किस के किस के लिए कितना समय दिया जाय।

श्री उपसमापति: उन्होंने उस को इस में पढा है।

श्री शिव चन्द्र झाः तो ठीक है।

श्री हुक्मदव नारायण यादव (बिहार): मेरा निवेदन है सरकार से स्रौर स्राप से कि पिछले सत्न में माननीय मंत्री जी ने कहा था कि मंडल कमीशन की रिपोर्ट जब ग्रायेगी तो सरकार उस पर सदन में बहस करायेगी। उस समय रिपोर्ट नही ग्रायी थी इस लिए उस पर कोई बहस नहीं हो रही थी। ग्रब रिपोर्ट भी ग्रा गयी है तो ग्राशा है कि ग्रव सरकार को इस कमीशन की रिपोर्ट पर बहस कराने में कोई दिक्कत नहीं होगी। सरकार उस को ग्रमल में लाने के लिए जो करना चाहेगी करेगी, लेकिन उस पर बहस हो जानी चाहिए गौर जो सुविधायें देनी हों पिछडे वर्गी को उन के संबंध मे सरकार का क्या इरादा है इस का पना देश को चल जाना चाहिए। इसी संबंध में दो सौ लोग सरकार से कुछ मांग करने आये थे और आप ने उन को गिरफ्तार करवा कर जेल भिजवा दिया। तो इस से कोई लाभ नहीं हो। रहा है। कर्माशन की रिपोर्ट ग्रा गयी है नो उस पर बहस करवा दीजिए। झाप में हम ने निवेदन किया था और आप के ही नेतृत्व में प्रधान मंती जी से वे लोग मिलने गये थे और आप ने कुछ आश्वा-सन भी दिलवाये थे। तो कांग्रेस पार्टी की तरफ सें एक जो फेडरेशन है उस के चेयरमैन ग्रौर बेकवर्ड क्लासेज के चेयरमन ग्राप हैं, ग्राप इस को लागू करवा दीजिए ग्रीर इस पर बहस करवा दीजिए त।कि देश को मालूम हो सके कि इस वारे में सरकार काइरादा क्या है।

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE INDIAN VETERINARY COUNCIL BILL, 1981. SHRI P. N. SUKUL (Uttar Pradesh): Sir, I beg to move:

That the time appointed for the presentation of the Report of the Joint